

still under implementation. The total cost of these projects is 73.73 lakhs.

(d) and (e). One Indian Company has already set up a Drug and Pharmaceutical Manufacturing Plant in Nigeria. It is, however, not a Private Ltd. Company.

11.47 hrs.

#### PAPERS LAID ON THE TABLE

[English]

**Review on and Annual Report etc. of Tea Trading Corporation of India Ltd., Calcutta, for 1983-84, Statement re : delay in laying these papers and Annual Report of and Review on Cashew Export Promotion Council Ernakulam, for 1983-84**

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : Sir, on behalf of Shri Arjun Singh, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1983-84.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. L.T.-1514/85)

(3) (i) A copy of the Annual Report (Hindi and English versions)

of the Cashew Export Promotion Council Ernakulam, Cochin, for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on working of the Cashew Export Promotion Council, Ernakulam, Cochin, for the year 1984-85.

[Placed in Library. See No. L.T.-1515/85]

**Annual Report of and Statement re : Review on Silk and Art Silk Mills Research Association, Bombay, for 1983-84**

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1983-84 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1983-84.

(2) A statement (Hindi and English versions) showing reasons for delay laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T.-1516/85]

**Notifications under Banking Companies (Acquisition and Transfer of Undertakings) Act, Life Insurance Corporation Act, Foreign Exchange Regulation Act, Coinage Act, Custom Act and Central Excise Rules**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

(1) A copy of the Nationalised Banks (Management and Miscellaneous

Provisions) (Third Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. S.O. 783(E) in Gazette of India, dated the 25th October, 1985 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library. See No. L.T.-1517/85]

- (2) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 990 in Gazette of India dated the 26th October, 1985, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1966.

[Placed in Library. See No. L.T.-1518/85]

- (3) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 766(E) in Gazette of India dated the 30th September, 1985 under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973.

[Placed in Library. See No. L.T.-1519/85]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906 :—

- (i) The Coinage (Standard Weight and Remedy of Coins of One Hundred Rupees containing Silver 50 per cent, Copper 40 per cent, Nickel 5 per cent and Zinc 5 per cent, Ten Rupees and One Rupee, containing Copper 75 per cent and Nickel 25 per cent, coined in commemoration of the 'International Youth Year 1985 Rules 1985 published in Notification No. S.O. 665(E) in Gazette of India dated the 11th September, 1985.

- (ii) The Coinage (Standard Weight and Remedy of the Commemorative Coins of One Hundred Rupees (Containing Silver 50 per cent, Copper 40 per cent, Nickel 5 per cent and Zinc 5 per cent) Twenty Rupees, Five Rupees and Fifty Paise, (Containing Copper 75 per cent and Nickel 25 per cent) coined in commemoration of Smt. Indira Gandhi) Rules, 1985 published in Notification No. S.O. 735(E) in Gazette of India dated the 8th October, 1985.

[Placed in Library. See No. L.T.-1520/85]

- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 855(E) published in Gazette of India dated the 20th November, 1985 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or vice-versa in supersession of Notification No. 308 Customs dated the 1st October 1985.

- (ii) G.S.R. 858(E) published in Gazette of India dated the 21st November, 1985 together with an explanatory memorandum regarding exemption to goods specified in the Notification on importation into India for use inside the Noida Export Processing Zone at Ghaziabad (Uttar Pradesh) for the purpose of being used in connection with the manufacture of export goods from the whole of basic and additional duties of customs leviable thereon.

- (iii) G.S.R. 859(E) published in Gazette of India dated the 21st November, 1985 together with an explanatory note

making certain amendment to Notification No. 158-Customs dated the 24th May, 1985 so as to exempt goods covered by Notification No. 339-Customs dated the 21st November, 1985 from the whole of the auxiliary duty of customs leviable thereon.

21st September, 1985 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library. See No. L.T.-1523/85]

11.50 hrs.

#### ESTIMATES COMMITTEE

##### Sixteenth Report

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Sir, I beg to present the Sixteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Sixtieth Report of the Committee (7th Lok Sabha) on the Ministry of Health and Family Welfare—Drug Standards.

11.51 hrs.

STATEMENT RE : ATTACK BY SOME CANADIAN SIKHS ON TWO INDIAN DIPLOMATS AT LAHORE IN PAKISTAN

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) : I regret to inform the House that two senior diplomats of the Indian Embassy in Islamabad, Counsellor B. Jain and First Secretary, K.K. Khanna, were attacked by some Canadian Sikhs within the Dehra Sahib Gurudwara Complex in Lahore on November 26, 1985 at 1430 hrs (local time). The two officers had gone to Lahore to assist in the transportation of the body to India of an Indian pilgrim who had died of heart attack a day earlier. Both the officers sustained head injuries and were admitted to a Lahore hospital. They are now out of danger. On hearing of the attack our Ambassador in Pakistan visited the victims in the hospital in Lahore.

The serious concern of the Government of India over this incident was conveyed to

- (iv) G.S.R. 864(E) published in Gazette of India dated the 22nd November, 1985 together with an explanatory note extending the validity of Notification No. 39/85-Customs dated the 28th February, 1985 upto 31st March, 1986.

[Placed in Library. See No. L.T.-1521/85]

- (6) A copy of Notification No. G.S.R. 848(E) (Hindi and English versions) published in Gazette of India dated the 15th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 75/84-CE dated the 1st March, 1984 so as to exclude for the purpose to determining the quantity of raw naphtha entitled to the exemption as provided under the notification, not only the quantity of raw naphtha intended for the manufacture of the specified chemicals, and which is returned after such use to the same refinery from which the raw naphtha was received but also such raw naphtha after such use to any declared refinery for further processing and/or blending the production of finished petroleum products, issued under the Central Excise Rules, 1944.

[Placed in Library. See No. L.T.-1522/85]

#### Notifications under Mines and Minerals (Regulation and Department) Act

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table a copy of the Mineral Concession (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 877 in Gazette of India dated the